

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB- 623/ND/2018  
(CA-371/C-III/ND/2019)

In the matter of :  
JM Kapoor & Co.  
Vs.  
Novex (P) Ltd

.. PETITIONER

.. RESPONDENT

SECTION  
Under Section 9 of IBC, 2016

Order delivered on 03.6.2019

Coram :  
Sh. R. Varadharajan,  
Hon'ble Member (Judicial)  
Ms. Deepa Krishan,  
Hon'ble Member (Technical)

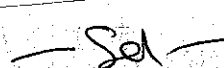
For the Petitioner /Op. Creditor : Mr. Sourit Arora, Advocate for RP  
For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the petitioner is present. CA No.370/C-III/ND/2019 has been filed by the Resolution Professional (RP) seeking extension of time period for the Corporate Insolvency Process of the Corporate Debtor by a further period of 60 days. Ld. Counsel for the Applicant/R.P is present and represents that in the COC meeting held on 23.5.2019, the Resolution was approved by the Members of COC and points out in this regard the Annexure which is enclosed at Page-57 of the typed set. Perusal of the Annexure does not show the details of members who attended the COC meeting nor the details of voting pattern and share which has not been mentioned in which the Resolution was carried over and in the circumstances, the Applicant is directed to produce the Minutes of the meeting disclosing the names of the Members who attended the meeting including the voting <sup>share</sup> ~~share~~ approving Resolution ~~strength~~ <sup>strength</sup> seeking for extension of time. Let the same be complied within 3 days from today.

Post the matter 10.6.2019.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit